

The Coal Mines (Nationalisation) Amendment Ordinance, 1976

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Coal Mines (Nationalisation) Amendment Ordinance, 1976 (No. 3 of 1976). [Placed in Library. See No. LT-10727/76].

I. The Tamil Nadu General Clauses (Amendment) Act, 1976

II. Election Commission of India Notification

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Tamil Nadu General Clauses (Amendment) Act, 1976, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 [Placed in Library. See No. LT-10781/76].

II. A copy (in English and Hindi) of the Election Commission of India Notification S.O. No. 156(E), dated the 3rd March, 1976 [Placed in Library. See No. LT-10822/76].

I. Annual Report (1974-75) and Accounts of the Oil and Natural Gas Commission and related papers

II. The Ministry of Petroleum Notification

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959:—

(i) Fifteenth Annual Report and Accounts of the Oil and Natural Gas Commission for the year 1974-75, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Commission.

[Placed in Library. For (i) and (ii) See No. LT-10824/76].

II. A copy (in English and Hindi) of the Ministry of Petroleum Notification G.S.R. No. 276(E), dated the 1st April, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-10707/76].

Reports of the Monopolies and Restrictive Trade Practices Commission and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table:

(i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:

(a) Report under section 22(3) (b) of the said Act in the case of M/s Rallis India Limited, Bombay, and the Order dated the 9th February, 1976, of the Central Government thereon. [Placed in Library. See No. LT-10770/76].

(b) Report under section 22(3) (b) of the said Act in the case of M/s Ballarpur Paper and Straw Board Mills Limited, New Delhi, and the Order dated the 28th February, 1976, of the Central Government thereon. [Placed in Library. See No. LT-10770/76].